

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CARDIAC CARE AND ALLIED
HEALTH PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Cardiac Care and Allied Health Private Limited
2.	Date of incorporation of corporate debtor	13/11/1986
3.	Authority under which corporate debtor is incorporated / registered	ROC – Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110RJ1986PTC003791
5.	Address of the registered office and principal office (if any) of corporate debtor	7, Vivekanand Marg, C-Scheme, Jaipur, Rajasthan, India, 302001
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 17 TH April 2026
7.	Estimated date of closure of insolvency resolution process	14 th October 2026
8.	Name and registration number of the insolvency professional acting as resolution professional	Mr. Arvind Kaushik IBBI/IPA-001/IP-P00291/2017-18/10535
9.	Address and e-mail of the resolution professional, as registered with the Board	P-4 Tilak Marg C-Scheme Jaipur 302005 Email id: ca73588@gmail.com
10.	Address and e-mail to be used for correspondence with the resolution professional	P-4 Tilak Marg C-Scheme Jaipur 302005 Email id: cirp.cardiaccare1@gmail.com
11.	Last date for submission of claims	1st May 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Not applicable

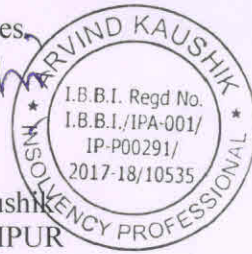
Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of the **Cardiac Care and Allied Health Private Limited** on 17th April 2026 vide order no. CP No. (IB)-19/9/JPR/2023.

The creditors of **Cardiac Care and Allied Health Private Limited**, are hereby called upon to submit their claims with proof on or before 1st May, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Arvind Kaushik



Name and Signature of Resolution Professional
Date and Place:

: Mr. Arvind Kaushik
: 19/04/2026 JAIPUR